



2026:AHC-LKO:4796

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 9 of 2026

Pankaj Kumar Mishra

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Revenue Govt. Civil Sectt.
Lko. And 17 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anoop Vajpayee, Atul Kumar Yadav
Counsel for Respondent(s)	:	C.S.C., Dilip Kumar Pandey

Court No. - 25

HON'BLE AMITABH KUMAR RAI, J.

Heard Sri Anoop Vajpayee, learned counsel for the petitioner and learned counsel for the State.

The present writ petition, in the nature of a Public Interest Litigation (PIL), has been filed seeking issuance of a direction to respondent nos. 2 to 4 to remove the illegal encroachment made by respondent nos.6 to 18 over land bearing Gata No. 543, area 0.0380 hectare, which is recorded in the revenue records as a pond as well as Gata No. 544, area 0.1010 hectare, which is recorded in the revenue records as Panchayat Bhawan, situated at Village Panchayat Karawan, Pargana Alamnagar, Block Todarpur, Tehsil Shahabad, District Hardoi.

Learned counsel for the State has produced before this Court the instructions dated 18.01.2026 issued by the Tehsildar Shahabad, District Hardoi, wherein it has been stated that proceedings under Section 67 of the U.P. Revenue Code, 2006 for removal of illegal encroachment have already been initiated against the encroachers, who are impleaded in the present petition as respondent nos.6 to 18 and the matter is fixed for 20.01.2026. The said instructions are taken on record.

In view of the above, the writ petition is **disposed of** as no further direction is required at this stage since the revenue authorities have already initiated proceedings for removal of encroachment under Section 67 of the U.P. Revenue Code, 2006. However, it is expected

that the proceedings under Section 67 of the U.P. Revenue Code, 2006 shall be completed in accordance with law expeditiously, preferably within a period of one year from the date of production of a certified copy of this order before the concerned Court.

January 21, 2026
Ashish Dewal

(Amitabh Kumar Rai,J.)